# Central Administrative Tribunal Madras Bench

## OA/310/01391/2015

# Dated Friday the 8th day of June Two Thousand Eighteen

## PRESENT

# Hon'ble Ms. Bidisha Banerjee, Member (J) & Hon'ble Mr. R.Ramanujam, Member(A)

1. P. Anbazhagan Plot No. 472B, Alli Street Poompozhil Nagar, Avadi Chennai – 600 062.

2. A. Senthilkumar No. 7A, 10<sup>th</sup> Street, Thendral Nagar Gopalapuram, Pattabiram Chennai – 600 072.

.. Applicants

By Advocate M/s. D. Nagasaila

#### Vs.

- 1. The General Manager Heavy Vehicles Factory, Avadi Chennai – 600 054.
- 2. The Chairman, Ordnance Factory Board Ayudh Bhavan10A, Shahid Khudiram Bose Road Kolkata – 700 001.
- 3. S. Simon (P. No. 8165, T. No. 59292) Examiner, Quality Assurance (NF) Heavy Vehicles Factory, Avadi Chennai – 600 054.

.. Respondents

By Advocte Ms. Shakila Anand (R1 & R2)

### **ORAL ORDER**

Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J)

Heard learned counsel for the parties. The applicant has filed this OA seeking the following reliefs:-

- "a. Implement the Circular dated 04.08.2015 issued by the II Respondent and accordingly revise the seniority list as per the seniority fixed for semi-skilled grade on the basis of the original merit list at the time of entry.
- b. Set aside the order of promotion given to Respondent III and direct Respondent I to consider promotions to that post only on the basis of the seniority list revised as per 04.08.2015 Circular.
- c. Promote the applicants to the post of Master Crafts Man in the next available vacancy with effect from the date of their respective immediate juniors who were upgraded to the Grade of Master Crafts Man."
- 2. Learned counsel for the respondents submitted at the bar that the case of the applicant is squarely covered by the decision of this Tribunal in OA 310/00039/2015 & 310/00040/2015 as rendered on 16.03.2017 which was taken by the respondents to Hon'ble High Court of Madras in WP Nos. 29498 & 29478 of 2018 and a status quo order was granted in the said WPs.
- 3. In view of such submissions of the learned counsel for the respondents admitting parity of the applicant's vis-a-vis applicants in said OAS 310/00039/2015 & 310/00040/2015, we direct the respondents to grant them appropriate reliefs on a par with the said applicants by two months which shall be

subject to the outcome of the Writ Petition preferred by the respondents before the Hon'ble High Court of Madras.

4. OA is disposed of accordingly. No order as to costs.

(R.Ramanujam)
Member (A)
08.06.2018
(Bidisha Banerjee)
Member (J)